

New Delhi, for the year 1993-94.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library. See No. LT 7131/95]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1993-94 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region) Calcutta, for the year 1993-94.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library. See No. LT 7132/95]

- (19) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1990-91 and 1991-92 together with Audit Report thereon.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library. See No. LT 7133/95]

- (21) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1992-93 together with Audit Report thereon.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library. See No. LT 7134/95]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1993-94 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 1993-94.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library. See No. LT 7135/95]

13.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) I am directed to inform the Lok Sabha that the Industrial Development Bank of India (Amendment) Bill 1994 which was passed by the Lok Sabha at its sitting held on the 19th December, 1994 has been

passed by the Rajya Sabha at its sitting held on the 20th March, 1995, with the following amendments:—

Enacting Formula

That at page 1, line 1, for the word "Forty-Fifth" the word "Forty-Sixth" be substituted. (1)

Clause 1— Short title and Commencement

That at page 1, line 4, for the figure "1994" the figure "1995" be substituted. (2)

Clause 5 Insertion of New sections 4C, 4D and 4E

That at page 2, line 15, for the figure "1994" the figure "1995" be substituted. (3)

That at page 3, line 6, for the figure "1994" the figure "1995" be substituted. (4)

Clause 21—Repeal and Saving

That at page 12, for lines 22 and 23, the following be substituted. namely.

Ord. 2 "21. (1) The Industrial Repeal and of 1995 Development Bank of India Saving (Amendment) Ordinance 1995 is hereby repealed". (5)

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of Lok Sabha to the said amendments be communicated to this House.

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995, which has been passed by the Rajya Sabha at its sitting held on the 20th March, 1995."

13.02 1/2 hrs.

- (I) INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL, AS AMENDED BY RAJYA SABHA.
AND
(II) BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AMENDMENT BILL
As passed by Rajya Sabha

SECRETARY-GENERAL: Sir, I lay on the Table the Industrial Development Bank of India (Amendment) Bill, 1994 which has been returned by Rajya Sabha with Amendments and the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995, as passed by Rajya Sabha on the 20th March, 1995.